

GOVERNMENT OF INDIA
MINISTRY OF EDUCATION
DEPARTMENT OF HIGHER EDUCATION

LOK SABHA
UNSTARRED QUESTION NO. 82
ANSWERED ON 22.07.2024

Reopening of Website of NEET

82. SHRI KHALILUR RAHAMAN:
SHRI MANISH TEWARI:

Will the Minister of EDUCATION be pleased to state:

- (a) whether it is true that the website was opened after end of registration for NEET exam so that new registration may be done;
- (b) whether it is allowed as per law governing the conduct of NEET exam;
- (c) whether the exam centres have the requisite facilities which are mandatorily required before a centre is finalised, if not, the reasons therefor and the details of such centres;
- (d) the details of the 'stakeholders' mentioned in NTAs public notices and the reasons for granting extension at their request;
- (e) the reasons for announcement of NEET results much before than planned, coinciding with the general election results on June 4, 2024;
- (f) whether the Government is considering to re-conduct the NEET exam on the ground of widespread reports of paper leaks and CBI arrests;
- (g) whether the Government has made any analysis for awarding grace marks to students; and
- (h) the reasons for applications of the Supreme Court's judgment in W.P 551 of 2018, intended for law examinations in awarding marks in medical exams?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF EDUCATION
(DR. SUKANTA MAJUMDAR)**

(a) & (b) As per information received from the National Testing Agency which conducts the NEET(UG) Examination, the registration window of NEET (UG) 2024, was reopened for a limited period of two days on 9th and 10th April, 2024 due to representations received in NTA and also on account of Order(s) passed by the Hon'ble High Court of Rajasthan and Hon'ble High Court of Karnataka, to provide a fair opportunity to those who could not register earlier.

(c) Yes. The minimum required facilities are taken into consideration before finalisation of Exam Centres for NEET(UG).

(d) The major stakeholders of NEET(UG) Examination are candidates, on whose representations as mentioned earlier, the registration window was re-opened for two days.

(e) NTA has informed that in accordance with the evolved practice of declaring the results, the same were declared within 04-05 working days of finalization of Answer Keys. Since the Results were ready by 4th June, there was no rational cause for NTA to withhold the results.

(f) The subject matter related to re-conduct of NEET (UG) 2024 is subjudice before Hon'ble Supreme Court.

(g) & (h) Grace marks were awarded on the recommendation of Grievance Redressal Committee (GRC) consisting of experts from the field of examination and academia, to look into grievances/ representations regarding time loss during examination at few centres. The GRC found that Time Loss had occurred in such cases and recommended that they be compensated as per the formula/mechanism followed in the judgement dated 13.06.2018 of the Hon'ble Supreme Court in W.P 551 of 2018.

The grace marks awarded to all 1563 candidates were withdrawn pursuant to the recommendations of High-Powered Committee of NTA and observation of Hon'ble Supreme Court.
